

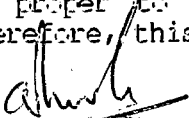

(5)

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA/MP No199

Anwar Ahmed

Versus M.M. Upadhaya

Date of Order	Orders
<p>21.9.99</p> <p><i>[Handwritten mark]</i></p> <p><i>Copy sent to R.A. vide 3515 dated 29.9.99</i></p> <p><i>Received on 2-10-99 Sh. K. Sharma</i></p>	<p><u>CP No.11/99 (OA No.359/97)</u></p> <p>None present for the petitioner</p> <p>None was present for the petitioner on 13.7.99 when the case was listed. Vide order of this Tribunal passed on 3.9.97 in OA No.359/97, this Tribunal directed to respondent No.2 to decide the applicant's representation at Ann.A4 dated 16.5.1996 within a period of two months from the date of receipt of copy of this order. The allegation of the petitioner in this case is that respondents/opposite party did not obey the orders of this Tribunal. The petitioner did not mention the fact that whether the petitioner has ever approached the opposite party to find out whether his representation has been disposed of or not. The petitioner is not coming to pursue this petition. Therefore, we can only say that the petitioner has no grievance. We, therefore, do not feel it proper to issue any notice to the opposite party. Therefore, this Contempt Petition is consigned to record.</p> <div style="display: flex; justify-content: space-between;"> <div style="text-align: center;">  (N.P. NAWANI) Adm. Member </div> <div style="text-align: center;">  (S.P. AGARWAL) Judicial Member </div> </div> <p style="text-align: center; font-size: 2em; border: 1px solid black; border-radius: 50%; width: 150px; height: 100px; margin: 20px auto;">130/99</p>